

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K.13029/01/2016-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 30th November, 2018.

NOTIFICATION

In exercise of the powers conferred by clause (1) of Article 224 of the Constitution of India, the President is pleased to appoint Shri Harnaresh Singh Gill, to be an Additional Judge of the Punjab and Haryana High Court, for a period of two years with effect from the date he assumes charge of his office.

my
30/11/2018

(Rajinder Kashyap)

Joint Secretary to the Government of India
Tele: 23383037

To

The Manager,
Government of India Press,
FARIDABAD

No. K. 13029/01/2016-US.II

Dated 30.11.2018

Copy to:-

- (1) Shri Harnaresh Singh Gill, C/o The Registrar General, Punjab and Haryana High Court, Chandigarh.
- (2) The Secretary to the Governor, Punjab, Chandigarh.
- (3) The Secretary to the Governor, Haryana, Chandigarh.
- (4) The Secretary to the Chief Minister, Punjab, Chandigarh
- (5) The Secretary to the Chief Minister, Haryana, Chandigarh
- (6) The Secretary to the Chief Justice, Punjab and Haryana High Court, Chandigarh.
- (7) The Chief Secretary, Government of Punjab, Chandigarh.
- (8) The Chief Secretary, Government of Haryana, Chandigarh.
- (9) The Registrar General, Punjab and Haryana High Court, Chandigarh.
- (10) The Accountant General, Punjab, Chandigarh.
- (11) The Accountant General, Haryana, Chandigarh.
- (12) The President's Secretariat. (CA.II Section), New Delhi
- (13) PS to Principal Secretary to the Prime Minister, New Delhi.
- (14) Registrar (Conf.), O/o Chief Justice of India, 5. Krishna Menon Marg, New Delhi.
- (15) PS to ML&J/PS to MoS (L&J)/PSO to Secretary (J)/JS(RK)/DS(ANS)/SO(Desk).
- (16) Technical Director, NIC. Department of Justice. with a request to upload on the Website of the Department of Justice (www.doj.gov.in)



(S. Vijay Gopal)

Under Secretary to the Government of India

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